

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2599
ANSWERED ON:11.03.2011
TRANSFER OF ICMR LAND
Jeyadural Shri S. R.;Sampath Shri Anirudhan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Chief Vigilance Officer (CVO) of the Indian Council of Medical Research (ICMR) has investigated the allegations of transfer of ICMR land to a Housing Society;
- (b) if so, the outcome of the report submitted by the CVO, ICMR in the matter;
- (c) whether the Government also received any report of the Comptroller and Auditor General in the matter;
- (d) if so, the details thereof; and
- (e) the action taken/proposed by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b): Yes. In the report it was inferred that transfer of land was as per the Memorandum of Association of the Council.
- (b): The Report has been sent to the Comptroller & Auditor General (C&AG) for further necessary action.
- (c) & (d): Yes. In Chapter X of its Report No. CA 16 of 2008-09 (Scientific Departments), C&AG has observed that ICMR irregularly sanctioned transfer of land allotted for its staff quarters to the Group Housing Society of ICMR at a much lower rates and without the approval of the Government.
- (e): The matter has been taken up with the Ministry of Law & Justice for advice on the legality of transfer of the land.